

Repealed by Act 58 of 1960, S. 24 & h. 1 (reg 26-12-60)

OF 1955]

Indian Railways (Amendment)

THE INDIAN RAILWAYS (AMENDMENT) ACT, 1955

ACT No. 17 OF 1955

[3rd May, 1955]

An Act further to amend the Indian Railways Act, 1890.

BE it enacted by Parliament in the Sixth Year of the Republic of India as follows:—

1. This Act may be called the Indian Railways (Amendment) Act, 1955.

2. In section 137 of the Indian Railways Act, 1890—

Amendment
of section
137, Act 9
of 1890.

(a) for sub-section (1), the following sub-section shall be substituted, namely:—

“(1) Every railway servant, not being a public servant as defined in section 21 of the Indian Penal Code, shall be deemed to be a public servant for the purposes of Chapter IX and section 409 of that Code.”; and

(b) sub-section (4) shall be omitted.